<u>Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 13.02.2015</u>
Meeting No. 18/AM15 held on 13.02.2015 at 10.00 Am.

List of officers present in the meeting is given below:

1.	Shri D. K. Singh	Addl. DGFT
2.	Shri L.B. Singhal	Addl. DGFT
3.	Shri K.C. Rout	Addl. DGFT
4.	Shri Jaikant Singh	Addl. DGFT
5.	Shri Darshan Singh	Jt. DGFT
6.	Shri J.M. Gupta	Jt. DGFT
7.	Shri S.K.Samal	Jt. DGFT
8.	Shri Jay Karan Singh	Jt. DGFT
9.	Shri AkashTaneja	Jt. DGFT
10.	Shri A.K. Srivastava	Jt. DGFT
11.	Shri S.K. Mohapatra	Dy. DGFT
12.	Smt. N.R.Choudhury	FTDO

The decision taken on the individual cases are as under:-

Case No.1 M/s. Wadpack Pvt. Ltd. Bangaluru.
F.No. 01/60/162/735/AM14/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for condoning procedural lapse – for acceptance of ARE –I as proof of export/supply to SEZ unit in lieu of "Bill of Export" under Advance Authorization No. 0710063364 dated 02.03.2009.

<u>Decision</u>:

As per Hon'ble High Court, Bangalore order 16.12.2014, the applicant was afforded personal hearing before the Committee. Accordingly, Mr.Sankara Narayanan and Mrs.Rukmani Menon, Advocate of the Company appeared before the Committee and explained their case. After detailed discussion, the representatives of the firm were directed to submit the following information / documents before the Committee, within a period of 10 days:

1. Original ARE-1s having File No./Authorization No. on it
2. Documentary evidence regarding payments has been received from foreign currency account of SEZ Unit.

(Action: Applicant)

Case No.2 M/s Abdos Polymers Ltd. Ghaziabad
F.No. 01/60/162/387/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for EOP extension of Advance Authorization no. 0510326681 dt.5.6.2012.

<u>Decision</u>:

The Committee observed that the applicant has fulfilled more than 50% of its stipulated export obligation within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto 31.12.2014.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 18 months but upto 24 months i.e. upto 30/06/2012 and @ 0.5% per month of FOB value of exports made / to be made after 24 months but upto 30 months i.e. upto 31/12/2014.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**

(Action: RA, Delhi / applicant)

Case No.3 M/s. Bhagwati Industries, Hisar /Haryana
F.No. 01/60/162/502/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for EOP extension of Advance Authorization No. 3310018757 dated 13.06.2011.

<u>Decision</u>:

The Committee noted that the firm has made less than 50% of its stipulated export obligation within the initial export obligation period against the above referred Advance Authorization. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28of HBP.

(**Action: RA Panipat -** If the firm fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RAshall take action against the firm under the provision of FT (D&R) Act. 1992 andsubmit an Action Taken Report).

Case No.4 M/s Fresenius Kabi Oncology Limited, New Delhi
F.No. 01/60/162/535/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for extension of EOP of the following 3 Advance Authorization issued under PC-9 condition for regularization :
1.0510318402 dt. 23.02.2012,
2. 0510320007 dtd. 13.03.2012
3. 0510326394 dt.31.05.2012.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation within initial obligation period against each Authorization. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto30.9.2013 in AA no.0510318402 dt. 23.02.2012, upto 30.11.2013 in AA no. 0510320007 dt.13.03.2012 and upto 31.12.2013 in AA no. 0510326394 dt.31.05.2012**.
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Delhi)**

Case No.5 M/s. Sun Pharmaceutical Industries Ltd., Mumbai
F.No. 01/60/162/499/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for EOP extension of Advance Authorization No. 0310734552 dated 16.05.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and no exports were made within the initial EOP. The Committee, therefore, decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 30.11.2014.**
II. **This is subject to a payment of composition fee @ 0.5% per month on unfulfilled FOB value of export.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Mumbai/ Applicant)**

Case No.6 M/s. ACPL Exports Pvt. Ltd., New Delhi
F.No. 01/60/162/505/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request forEOP extension of Advance Authorization No. 0510328963 dated 05.07.2012.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto 31.01.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 18 months but upto 24 months i.e. upto 31/07/2014 and @ 0.5% per month of FOB value of exports made / to be made after 24 months but upto30 months i.e. upto 31/01/2015.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**

(Action: RA, Mumbai / applicant)

Case No.7 M/s. Vilas Transcore Ltd., Vadodara
F.No. 01/60/162/555/AM15/PRC
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 3410029456 dated 28.02.2011.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto28.02.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 36 months but upto 42 months i.e. upto31/08/2014 and @ 0.5% per month of FOB value of exports made / to be made after 42 months but upto 48 months i.e. upto 28/02/2015.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Vadodara / applicant)

Case No.8 M/s Euro Expo. New Delhi

F.No. 01/60/162/347/AM14/EFGC/PRC
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization no. 0510255456 dated 31.12.2009

Decision:

The Committee observed that the applicant has made only 27.80% exports within initial export obligation period and 33.49% after expiry of initial obligation. It has not fulfilled 100% obligation within extendable period of 48 months. The Committee does not allow extension beyond 48 months. Hence, the Committee did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Delhi-** If the firm fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.9 M/s. Ranbaxy Laboratories Ltd., New Delhi
F.No. 01/60/162/543/AM15/EFGC/PRC
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0510331127 dated 01.08.2012.

Decision:

The Committee noted that the Advance Authorization has been issued with an Export Obligation Period of 18 months and RA has already granted one extension for the period of 6 months. The Committee also observed that the applicant has fulfilled more than 50% of its stipulated export obligation within initial/ extended export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended further by six months i.e. upto 28.02.2015.**
II. **The second extension is subject to payment of composition fee @ 0.5% per month of unfulfilled FOB value of exports.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Delhi / applicant)

Case No.10 M/s Centurian Laboratories, Baroda
F.No 01/60/162/531/AM15/EFGC/PRC
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension and waiver from destruction certificate in Advance Authorization No. 3410028363 dt. 21.10.2010 issued under PC-9 condition for regularization purpose.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation within initial export obligation period and 39.4% thereafter. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto30.06.2012.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant shall have to follow the procedure prescribed under Policy Circular-18 dt 30.10.2007 for unutilized quantity.**

(**Action: RA, Vadodara)**

Case No.11 M/s. Solvay Specialties India Pvt. Ltd, Panoli
F.No 01/60/162/545/AM15/EFGC/PRC
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0310709797 dt. 20.09.2012.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto31.03.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 18 months but upto24 months i.e. upto 30/09/2014 and @ 0.5% per month of FOB value of exports made / to be made after 24 months but upto30 months i.e. upto 31/03/2015.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**

V. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Mumbai / applicant)

Case No.12 M/s. Transasia Biomedical Ltd., Mumbai,
F.No 01/60/162/473/AM15/EFGC/PRC
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension, revalidation, amendment in description of import and exports and fixation of input output norms of Advance Authorization No. 0310701463 dated 10.07.2012.

Decision:

Deferred for seeking inputs from Norms Committee.

(Action: Norms Committee-I)

Case No.13 M/s Gland Pharma Limited., Hyderabad
F.No 01/60/162/513/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0910056304 dt. 10.06.2013 issued under PC-9 condition.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation within initial export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.12.2014.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant shall have to follow the procedure prescribed under Policy Circular-18 dt 30.10.2007 for unutilized imported inputs.**

(**Action: RA, Hyderabad)**

Case No.14 M/s Gland Pharma Limited., Hyderabad
F.No 01/60/162/512/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0910056471 dt. 27.06.2013 issued under PC-9 condition.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation within initial export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.12.2014.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant shall have to follow the procedure prescribed under Policy Circular-18 dt 30.10.2007 for unutilized imported inputs.**

(**Action: RA, Hyderabad)**

Case No.15 M/s. Ranbaxy Laboratories Ltd., New Delhi
F.No 01/60/162/542/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for EOP extension of Advance Authorization No. 0510333045 dated 29.08.2012.

Decision:

The Committee noted that the Advance Authorization has been issued with an initial Export Obligation Period of 18 months and RA has already granted one extension for 6 months. The Committee also observed that the applicant has fulfilled more than 50% of its stipulated export obligation within initial/ extended export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended further by six months i.e. upto 28.02.2015.**
II. **The second extension is subject to payment of composition fee @ 0.5% per month of unfulfilled FOB value of exports.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Delhi / applicant)

Case No.16 M/s Sharon Solutions Limited, Puducherry
F.No 01/60/162/510/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0410115864 dt.28.07.2010.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto 31.07.2014.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 36 months but upto 42 months i.e. upto 31/01/2014 and @ 0.5% per month of FOB value of exports made / to be made after 42 months but upto 48 months i.e. upto 31/07/2014.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**

(Action: RA, Chennai / applicant)

Case No.17 M/s Phillips Carbon Black Ltd. Kolkata
F.No 01/60/162/529/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for accounting of export made under Advance Authorization No. 0210173537 dt.3.2.2012 during 12.11.2013 to 8.1.2014 towards discharge of export obligation of Advance Authorization no. 0210141028 dt.20.4.2010.

Decision:

The Committee observed that applicant has fulfilled more than 50% of its stipulated export obligation against Advance Authorization No.0210141028 dt.20.4.2010 within its initial obligation period. However, balance exports have been affected against 147 shipments by mentioning another Advance Authorization No. 0210173537dt.03.02.2012. The Committee, therefore, decided as following:

I. **Extension of Export Obligation period from36 months to 48 months be allowed against Advance Authorization No. 0210141028 dt.20.4.2010.**
II. **Accounting of 147 S/bills, where exports are affected by mentioning Advance Authorization No. 0210173537dt.03.02.2012, shall be allowed in the Authorization No. 0210141028 dt.20.4.2010, subject to following conditions:**

a. Shipments made upto 36 months from the date of issue of Advance Authorization No. 0210141028 dt. 20.4.2010 shall be accounted for on payment of Rs. 200 per S/bills.
b. Shipments made after 36 months but within 42 shall be accepted on payment of a composition fee @ 0.5% of FOB Value of S/bills and @ 0.5% per month of FOB value of exports made / to be made after 42 months but upto 48 months.

III. This is only for regularization and closure purpose
IV. It shall be ensured that minimum 15% Value Addition is achieved.
V. RA shall ensure that 147 shipments which are accounted in the Authorization No. 0210141028 dt. 20.4.2010has not been accounted for and / or shall not be accounted for under any other Authorization for redemption purpose.

(Action: RA, Kolkata)

Case No.18 M/s. AMN Life Science Pvt. Ltd., Mumbai
F.No 01/60/162/504/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0310697820 dated 07.06.2012 issued under PC-9 condition for regularization purpose.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation within initial export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 15 months from the date of first import consignment i.e. upto 30.09.2013.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Mumbai)**

Case No.19 M/s Bharat Heavy Electricals Limited, Jhansi
F.No 01/60/162/536/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization no.. 0610018550 dt. 20/07/2010 upto 31.12.2015

Decision:

The Committee noted that the firm has made less than 50% of its stipulated export obligation within the original export obligation period against the above referred Advance Authorization. As such there is no merit in the case for

consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Kanpur** If the firm fails to get the case regularized in terms ofPara4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.20 M/s Designers Point (I) P. Ltd, Noida
F.No 01/60/162/396/AM13/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for extension of Export Obligation Period by 6 months against Annual Advance Authorization No.0510298331 dated 02/08/2011

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto31.08.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 36 months but upto 42 months i.e. upto 28/02/2015 and @ 0.5% per month of FOB value of exports made / to be made after 42 months but upto 48 months i.e. upto 31/08/2015.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.**

(Action: RA, Delhi / applicant)

Case No.21 M/s. Torrent Pharmaceuticals Ltd., Gujarat
F.No 01/60/162/489/AM14/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -EOP extension of Advance Authorization No. 0810122600 dated 08.07.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and exports made within original EOP are less than 50%. The Committee, therefore, decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.01.2015.**
II. **This is subject to a payment of composition fee @ 0.5% per month on unfulfilled FOB value of export.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.**

(**Action: RA, Ahmedabad/ Applicant)**

Case No.22 M/s. Thomson Press (India) Ltd. Faridabad
F.No 001/60/162/479/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -EOP extension of Advance Authorization No. 0510276720 dated 10.11.2010.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. Export obligation period be extended upto30.11.2014.
II. The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 36 months but upto 42 months i.e. upto 31/05/2014 and @ 0.5% per month of FOB value of exports made after 42 months but upto 48 months i.e. upto 30/11/2014.
III. The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
IV. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.
V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.

(Action: RA, Delhi / applicant)

Case No.23 M/s. Torrent Pharmaceuticals Ltd., Gujarat
F.No 01/60/162/495/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0810120962 dated 09.05.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and exports made within original EOP are less than 50% of its stipulated export obligation. The Committee, therefore, decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto30.11.2014.**
II. **This is subject to a payment of composition fee @ 0.5% per month on unfulfilled FOB value of export.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.**

(**Action: RA, Ahmedabad/ Applicant)**

Case No.24 M/s. Dayco Power Transmission Pvt. Ltd., Gurgaon
F.No 01/60/162/484/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization No. 0510327416 dated 15.06.2012.

Decision:

The Committee noted that the Advance Authorization has been issued with an Export Obligation Period of 18 months and RA has already granted one extension for a period of 6 months. The Committee also observed that the applicant has fulfilled more than 50% (value wise) of its stipulated export obligation within initial/ extended export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended further by six months i.e. upto 31.12.2014.**
II. **The second extension is subject to payment of composition fee @ 0.5% per month of unfulfilled FOB value of exports.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**
V. **Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.**

(Action: RA, Delhi / applicant)

Case No.25 M/s Centaur Pharmaceuticals Pvt. Limited
F.No 01/60/162/534/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EO Extension for regularization purpose of advance authorization No. 0310581589 dt. 01.07.2010 issued under PC-9 condition.

Decision:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto 31.01.2012.**
II. **This is subject to a payment of composition fee @ 0.5% on unfulfilled FOB value of export.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**

(Action: RA, Mumbai / applicant)

Case No.26 M/s. Lupin Ltd., Mumbai
F.No 01/60/162/480/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -EOP extension of Advance Authorization No. 0310723120 dated 6.2.2013 issued under PC-9 condition.

Decision:

The Committee noted that the Authorization is issued with PC-9 condition and applicant did not make any exports within the initial export obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment i.e. upto30.09.2014.**
II. **This is subject to a payment of composition fee @ 0.5% per month on unfulfilled FOB value of export.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Mumbai)**

Case No.27 M/s Larsen & Toubro Ltd., Mumbai
F.No 01/60/162/414/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization 0310583774 dt 15.07.2010.

Decision:

Deferred

Case No.28 M/s Gujarat Borosil Limited, Gujarat
F.No 01/60/162/553/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension of Advance Authorization no. 0310658104 dt. 05.10.2011

<u>Decision</u>:

The Committee noted that the applicant has fulfilled more than 50% of its stipulated export obligation (Qty. wise) within initial obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended upto 31.10.2015.**
II. **The extension is subject to payment of composition fee @ 0.5% of FOB value of exports made after 36 months but upto 42 months i.e. upto 30/04/2015 and @ 0.5% per month of FOB value of exports made / to be made after 42 months but upto 48 months i.e. upto 31/10/2015.**
III. **The minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% in proportion to imports made within original export obligation period.**

(Action: RA, Mumbai / applicant)

Case No.29 M/s D.J.DYE CHEM, New Delhi
F.No 01/60/162/541/AM15/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for clubbing of the following 10 Advance Authorizations for redemption purpose.

1. 510263026 date 27.04.2010
2. 510263027 date 27.04.2010
3. 510263028 date 27.04.2010
4. 510263031 date 27.04.2010
5. 510265504 date 04.06.2010
6. 510266507 date 04.06.2010
7. 510312578 date 27.12.2011
8. 510313116 date 03.01.2012
9. 510313118 date 03.01.2012
10. 510313120 date 03.01.2012

<u>Decision</u>:

The Committee observed that all the 9 Advance Authorizations i.e. from serial no.2 to 10, mentioned above, have been issued within 36 months of the first Advance Authorization at sr. no. 1 and all exports have been made within 48

months of the earliest Authorization i.e. Authorization No.510263026 date 27.04.2010. The Committee, therefore, decided the following:

I. **Clubbing of the 10 Advance Authorizations referred abovebe allowed.**
II. **This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.**
III. **Exports made within 48 months (i.e. upto 30.04.2014) from the date of earliest Authorization shall only be taken into consideration for accounting and clubbing subject to payment of composition fee @ 0.5% of FOB value of exports made after 36 months but upto 42 months i.e. upto 31/10/2013 and @ 0.5% per month of FOB value of exports made after 42 months but upto 48 months, i.e. upto 30/04/2014, in the earliest Authorization.**
IV. **RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed.**
V. **RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.**
VI. **Even after clubbing, shortfall, if any, shall be regularized on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.**

(**Action: RA, Delhi)**

Case No.30 M/s Tri-Star Creative Products Pvt. Ltd., Noida (U.P.)
F.No 01/60/162/497/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for acceptance of quantities of Beech Wood Bars and KeruingWoods bars as per affidavit for redemption of 2 Advance Authorization No.0510162242 dated 15/07/2005 and 0510191269 dated 20/09/2006 for regularization.

<u>Decision</u>:

The Committee noted that the applicant has obtained two Authorizations on 5.07.2005 and 20.09.2006 under Para 4.7 of HBP for export of Canvas Product and import of Beech Wood Bars and Kerung Wood Bars. Accordingly, the applicant has exported resultant product but did not mention the ratio of Beech Wood Bars and Kerung Wood Bars in the resultant product. The Norms Committee, while fixing the norms, specify the quantity of inputs to be exported in the resultant product. Accordingly, RA has amended the description of export product.

The Committee was of the view that since goods have been exported before fixation of norms, it would not be possible to get endorsed ratio of imported inputs in the resultant product. The Committee further noted that duty structure on import of woods are same and export of domestic woods are under prohibited list. Hence, it was decided that RA shall allow redemption on

the basis of total quantity of woods exported by declaring consumption in the Shipping Bills.

(Action: RA, Delhi)

Case No.31 M/s. Halcyon Labs Pvt. Ltd., Gujarat
F.No 01/60/162/559/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for acceptance of shipping bills of export against Annual Advance Authorization no. 0310377498 dated 25.04.2006 where relevant SION no. not indicated but item of and qty. of consumption indicated in the relevant Customs attested.

Decision:

The Committee noted that the applicant though did not mention SION serial number on some Shipping Bills, however, description of goods have been clearly mentioned. Therefore, RA shall check under which SION serial number the resultant product falls and on the basis of exempted materials declared on the Shipping Bills/ customs attested invoices, entitlement of the applicant shall be worked out. If quantity of imported inputs are accounted properly as per SION, redemption of Annual Advance Authorization may be allowed.

Case No.32 M/s. Ganga Acrowools Limited, Punjab
F.No 01/60/162/478/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for revalidation of Advance Authorization No. 3010081078 dt.30.11.2011 for imports made after validity..

Decision:

The Committee noted that the applicant has imported the goods against the Authorization in question on 2.1.2014. As some portion of goods were found defective, he returned 18166.800 kgs to the supplier on 28.4.2014. The said supplier replaced the defective goods free of cost after lapse of 4 months that is after expiry of Authorization. The Custom Authority has allowed clearance provisionally against Bank Guarantee. The Committee, therefore, decided to revalidate the Authorization upto 30.09.2014 for regularization of goods which are cleared after expiry of Authorization.

(Action: RA Ludhiana/ applicant)

Case No.33 M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd., Gurgoan
F.No 01/60/162/851/AM13/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for EOP extension upto 16 months against of Advance Authorization No.2210005979 dt. 11.09.2006 for import of PEN-G imported under registered/Approved Sources for the purposes of closure.

Decision:

The Committee reviewed its earlier decision dt. 5.2.2013 and in the light of Policy Circular no. 1 dt. 17.9.2004 decided the following:

I. **Export obligation period be extended for 6 months from the date of import of each consignment. Effectively the applicant will get 12 months obligation period from import of each consignment of PEN-G.**
II. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made beyond its initial EOP i.e. 6 months from the import of PEN-G.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA Chandigarh/ applicant)

Case No.34 M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd., Gurgoan
F.No 01/60/162/925/AM14/EFGC (PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Clubbing of 4 Advance Authorizations no. 2210007457 dt. 14.2.2008, 2210007860 dt. 3.6.2008, 2210008127 dt. 28.8.2008 and 2210008873 dt.28.4.2009 for regularization purpose.

Decision:

The Committee reviewed its earlier decision dt.25.6.2013 and in the light of Policy Circular no. 1 dt. 17.9.2004 decided the following:

I. **Export obligation period be extended for 6 months from the date of import of each consignment. Effectively the applicant will get 12 months obligation period from import of each consignment of PEN-G.**
II. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made beyond its initial EOP i.e. 6 months from the import of PEN-G.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **Clubbing of above referred 4 Advance Authorizations be allowed. Exports made within 12 months from the date of import of first consignment of PEN-G in the earliest Authorization shall only be accounted for.**

(Action: RA Chandigarh/ applicant)

Case No.35 M/s. Wockhardt Ltd. Mumbai
F.No 01/60/162/265/AM15/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: -Request for revision of composition fee against EOP extension granted in PRC meeting no. 12/AM15 dt. 27.11.2014

Decision:

Deferred.

Case No.36 M/s. Delphi Connection Systems India Ltd., Kerala
F.No 01/60/162/485/AM14/EFGC(PRC)
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for revalidation of 7 DEPB no.

1. 1010039870 dt. 19.08.2010
2. 1010039901 dt. 25.08.2010
3. 1010039909 dt. 25.08.2010
4. 1010040022 dt. 08.09.2010
5. 1010040088 dt. 13.09.2010
6. 1010047845 dt. 23.01.2012
7. 1010051291 dt. 24.09.2012

Decision:

The Committee observed that the exports were made from non – EDI port thus online transmission was not possible due to manual shipping bill. Hence, it was decided that RA should cancel above referred 7 DEPB scrips and issue fresh manual DEPB scrips having 6 months validity to the applicant.

(**Action: RA, Cochin)**

Case No. 37 M/s. Indian Ceramic House, Agra
F.No 01/94/180/286/AM15/PC-IV
PRC Meeting No. 18/AM15 dated 13.02.2015
Subject: - Request for revalidation of two Advance Authorization no. 0610030043 dt. 20.12.2012 and 0610031257 dt. 13.3.2013.

Decision:

The Committee noted that 20:80 scheme was not applicable on export of gold against Advance Authorization/ DFIA. However, despite RBI Circular no. 73 dt. 11.11.2013 and 103 dt. 14.2.2014, Customs Authority did not allow clearance of gold for which applicant cannot be held responsible. Since, the Advance Authorization could not be utilized, the Committee decided to allow revalidation of above referred two Authorizations for a period of 6 months from the date of endorsement.

(**Action: RA, Kanpur)**

The meeting ended with a Vote of Thanks to the Chair.

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